RRD/RD-III//TG/2224/7083/2023 September 30, 2025

Order for Remittance of attached amount

Attachment Proceeding Nos. 11755 and 11756 of 2023 Recovery Certificate No. 7083 of 2023

To,
The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 7083 of 2023 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of M/s Gainer Street (Proprietor: Mr. Anoop Singh Tomar) (PAN: ARAPT7685B) ["Defaulter"] against the total due of Rs 3,15,34,980.27/-(Rupees Three Crore Fifteen Lakhs Thirty-Four Thousand Nine Hundred Eighty and Paise Twenty-Seven only) with further interest, all costs, charges and expenses, etc.
- 2. Whereas, Notice of Demand dated 21.08.2023 has been sent to Defaulter and Notice of Attachment of Bank Account, Demat Account and Mutual Funds dated 13.12.2023 has been issued to you.
- 3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of Rs. 3,85,11,524.63/- (Rupees Three Crore Eighty-Five Lakhs Eleven Thousand Five Hundred Twenty-Four and Paise Sixty-Three only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned <u>in para 3</u> above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned <u>in para 3</u> above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRNCIS7083 of Bank of India, IFSC Code: BKID00VAN04 immediately and intimate the remittance details by email to <u>tanmayag@sebi.gov.in</u> / <u>recoveryhol@sebi.gov.in</u> in the format as given in table below:

Case Name and Recovery Certificate Number:	
Name of Payce:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

Contd...2



- 5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 30th day of September, 2025.

SEAL



RECOVERY OFFICER

DE属PU ANANDAN

दीपू आनंदन Dy. General Manager & Recovery Officer उप महाप्रबंधक एवं वसूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमय बोर्ड Mumbai मुंबई

Copy to:

M/s Gainer Street (Proprietor: Mr. Anoop Singh

Tomar)

(PAN: ARAPT7685B)

Address: Gram-Edimal ka Pura, Post – Mahua, Morena Kasmada, Madhya Pradesh - 476111